

ITEM NO.38

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 18244/2017

(Arising out of impugned final judgment and order dated 27-03-2015 in CRLA No.942/1987 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

PETITIONER(S)

VERSUS

MUNENDRA ALIAS MUNNA

RESPONDENT(S)

(IA No.85584/2018-CONDONATION OF DELAY IN FILING and IA No.85586/2018-CONDONATION OF DELAY IN REFILING)

Date : 15-04-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s)

Mr.Shashank Shekhar Singh, AOR

For Respondent(s)

Mr.Gopal Krushna, Adv.
Mr.Prakhar Maheshwari, Adv.
Mr.S.K.Verma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Perused letter dated 12.04.2019.

In view of letter circulated by learned counsel for the respondent, list the matter after four weeks.

(Ashok Raj Singh)
Court Master

(Chander Bala)
Court Master